

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:133
ANSWERED ON:05.07.2004
RATIFICATION OF ILO CONVENTION
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government have ratified the majority of the 30 ILO convention and recommendations pertaining to Child Labour;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a): India has ratified 3 Minimum Age Conventions. However the number of ILO Conventions and Recommendations dealing with Child Labour is not 30.

(b): The Minimum Age Conventions ratified by India are:

- 1) Minimum Age (Industry) Convention, 1919 (No.5)
- 2) Minimum Age (Trimmers and Stokers) Convention, 1921 (No. 15)
- 3) Minimum Age (Underground Work) Convention, 1965 (No. 123)

(c): The Government of India does not ratify ILO Conventions and Recommendations if they are not in conformity with the concerned national laws and practice.